

**Cri. Misc. (B) Case No. 474/2020**

**ORDER**

**22-09-2020**

This bail application has been filed under Section 439 CrPC for accused Sri Pranjit Gowala in connection with Naharkatia PS Case No. 133/2020 under Sections 509 IPC read with Section 67-A IT Act.

Heard learned Advocates for both the sides.

The allegation as per the FIR dtd. 28-07-2020 of Mrs. X is that since last two days, Sri Pranjit Gowala made some obscene videos of her in mobile phone No. 8399002825 and posted the videos in the social media, causing mental cruelty to the informant.

Learned Advocate Mrs. Bulli Dowarah Gogoi for the accused submitted that the informant and the accused were in relationship and stayed together as husband and wife for one month and as the accused refused to marry immediately as of now, having his problems, a false allegation has been made against the accused. It is also submitted that the accused is only 25 years of age and not in a position of marry as of now. Further submission is that the accused is poor for which the parents of the girl is against the relationship and to deter the accused, cases have been filed against him.

Learned Advocate draws to Cri. Misc. (B) Case No. 473/2020 fixed today for bail wherein the same accused has been implicated for rape and recording of obscene videos in the same mobile number, i.e., 8399002825. That the FIR was registered as Naharkatia PS Case No. 141/2020 under Sections 120-B/368/376/507 IPC. That FIR was filed by the mother of the informant of this case.

CD of both the case records were called for.

Gone through both the CDs.

Two mobile handsets were seized from the accused. Nokia mobile handset and Airtel SIM No. 8399002825 whereas other handset Vivo mobile handset did not have any SIM card.

CD reveals after 11-08-2020, no further investigation has been done. No obscene photographs recovered and no report received regarding the contents of



the mobile phone or the Pen drive seized. CD of Naharkatia PS Case No. 141/2020 reflects the submission of Charge-Sheet being Charge-Sheet No. 54/2020 dtd. 31-08-2020 against the accused Sri Pranjit Gowala for offense under Sections 120-B/368/376 IPC. The allegation as per the FIR dtd. 11-08-2020 of Smt. Rekha Garh is that some days back, Sri Pranjit Gowala recorded some obscene videos of her daughter and made it viral. It is also alleged that the accused threatened her daughter and also with false promise to marry, induced the informant's daughter to elope with him, confined her on some unknown place and had physical relationship with her daughter and on 10-08-2020, her daughter was recovered.

The statement of the victim girl was recorded on 11-08-2020 in connection with Naharkatia PS Case No. 141/2020 wherein she mentioned of having a love affair with the accused and going with him and also mentioning about physical relationship. They remained in the house of the relative of the accused for some days till 10-08-2020. She is silent about any such recording of obscene videos, except about some video tricks. The victim girl is about 21 years of age. The accused is in custody from 11-08-2020.

In view of the facts and circumstances of the case, as discussed above and period of detention, further detention of the accused is not felt necessary. Hence, accused Sri Pranjit Gowala is allowed to go on bail of Rs. 20,000/- with a suitable surety of like amount in connection with Naharkatia PS Case No. 133/2020.

Return the CD along with a copy of this order.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

  
22-9-2020  
Sessions Judge  
Dibrugarh